

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

STARRED QUESTION NO:155  
ANSWERED ON:15.07.2004  
NEW LEGISLATION FOR PANCHAYATI RAJ  
Khan Shri Sunil

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether the anomalies of Panchayati Raj system will be amended through new legislation;
- (b) if so, the details thereof;
- (c) whether Constitution (73rd Amendment) Act is not sufficient for running Panchayati Raj in the country;
- (d) if so, the reasons therefor;
- (e) whether the Government propose to amend Constitution further in this regard; and
- (f) if so, the details thereof and the reasons therefor?

**Answer**

MINISTER OF PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

- (a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN PARTS (a) to (f) OF LOK SABHA STARRED QUESTION NO.155 DUE FOR REPLY ON 15.7.2004.

(a) to (f): A proposal had earlier been under consideration to amend some parts of the Constitution (73rd Amendment) Act, 1992. However, having considered all aspects of the proposal, the Ministry of Panchayati Raj has decided to facilitate and secure implementation of the Constitution (73rd Amendment) Act, 1992 by States/UTs, in letter and spirit, by encouraging States/UTs to adopt carefully drawn-up plans of action to, inter alia, devolve functions, functionaries and finances to Panchayati Raj Institutions and suitably empower Gram Sabhas and District Planning Committees to make Panchayati Raj Institutions true institutions of self-government for the planning and implementation of programmes of economic development and social justice as envisioned in the Constitution.